

## THE PUNJAB ABOLITION OF VILLAGE CESS (KURI KAMINI) ACT, 1950.

PUNJAB ACT No. VI OF 1950.

[Received the assent of His Excellency the Governor on the 12th April, 1950, and first published in the Punjab Government Gazette (Extraordinary of April 15, 1950.)]

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Year	No.	Short title	Whether repealed or otherwise affected by the legislation
1950 ..	VI	The Punjab Abolition of Village Cess (Kuri Kamini) Act, 1950	Extended to the territories which immediately before the 18th November, 1956, were comprised in the State of Patiala and East Punjab States Union, by Punjab Act 23 of 1957 <sup>a</sup> . Amended by the Punjab Reorganisation (Chandigarh) (Adaptation of Laws on State and Concurrent Subjects) Order, 1968

IT is hereby enacted a follows:—

1. (i) This Act may be called the Punjab Abolition of Village Cess (Kuri Kamini) Act, 1950. Short title and extent.

(ii) It extends to the whole of the <sup>b</sup>[Union territory of Chandigarh].

2. Notwithstanding anything contained in any Record-of-Rights prepared or any notification issued or order made under the Punjab Land Revenue Act, 1887, or any agreement express or implied or any custom or usage to the contrary, the Cess known as *Kuri Kamini* or *Khudi Kamini* including its other Local variations (hereinafter referred to as the "said cess") shall cease to be levied. Cess declared illegal.

3. Notwithstanding anything contained in the Punjab Tenancy Act, 1887, or in any other law for the time being in force, no suit or other legal proceedings for or in relation to the recovery of the said cess shall lie, or if already instituted shall be proceeded with nor shall the said cess be recoverable by any other means whatsoever. Recovery of Cess barred.

<sup>a</sup>For Statement of Objects and Reasons, see Punjab Government Gazette (Extraordinary), 1950, pages 157-158; for proceedings in the Assembly, see Punjab Legislative Assembly Debates, Volume I, 1950, pages (19) 76 71—(19) and (20) 15—(20) 19.

<sup>b</sup>For Statement of objects and Reasons, See Punjab Government Gazette (Extraordinary), 1957, page 689.

<sup>c</sup>Substituted for the words "State of Punjab" by the Punjab Registration Chandigarh) (Adaptation of Laws on State and Concurrent Subjects) Order, 1968.

Penalty for contra-  
vention.

4. Whoever with intent to evade the provisions of this Act accepts or obtains or agrees to accept or attempts to obtain from any person for himself or for any other person the village cess hereby abolished shall be punishable with fine which may extend to three hundred rupees and in default of the payment of the fine to simple imprisonment for a term which may extend to three months.